

results.

17. Proceedings of a rape should be allowed to be published (section 327 of the CrPC too be amended). However, names of the accused and the victim should be withheld.
18. The State should deploy lady public prosecutor to conduct a child rape case in a Court.
19. Minimum punishment for child rape should be 10 years RI with discretion to award lesser punishment for reasons to be recorded in writing. For custodial rape the minimum punishment should be imprisonment for life with discretion to reduce it to 10 years RI for reasons to be recorded in writing. For gang rape the minimum punishment should be imprisonment for life.
20. Law to be amended to enable the Court to award compensation to the victim by offender.
21. Female child below 18 years should not be detained in police custody but if her detention is considered necessary, she should be detained in recognised remand home or recognised social institution working for family welfare.
22. Social activities, parents and the State should endeavor to impart sex impart education to a child. This observation was made in view of the opinion of experts that most child rape case are familial or the accused is invariably known to the child.
23. The State should set up vocational training centres to rehabilitate them

and make them financially independent.

24. The offence of child rape should not be part of general law and be separately dealt with by making a separate provision in the I.P.C. or in a social law including therein enhanced punishment for the accused of custodial rape when the victim happens to be below the age of 18 years. The separate provision or law should also provide for enhanced punishment for case covered by sections 376 A to 376D, where the victim is below the age of 18 years.

[*Translation*]

Bhimnagar -Chakara Railway line

1308. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to close the railway line between Bhimnagar and Chakara; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) There is no section of this name on the Railways.

(b) Does not arise.

[*English*]

Primary Education

1309. SHRI MANORANJAN BHAKTA:
SHRI GEORGE FERNANDES:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: